have been reportd in Delhi Cantonment area recently:-

- (i) No 7232500 Sep Kunjan Lazar, 228 DSC Platoon, attached to Central Ordnance Depot, Delhi Cantt, on 19-11-1980;
- (ii) Ticket No. 3602 Civil Carpenter Shri Ramal Das of Central Ordnance Depot, Delhi Cantt., on **27-**12-1980;
- . (iii) No. 253787 L/NK Vardan of 96 DSC Platoon attached to Central Ordnance Depot, Delhi Cantt. **6-4-81**.
- 2. Courts of Inquiries were held to investigate these deaths. The details of each case are as follows:-
- (i) Sep. Kunjan Lazar—As per the findings of the Staff Court of Inquiry held to investigate into the death of Sep Kunjan Lazar in COD Delhi Cantt. Sep. Lazar was interrogated in connection with his involvement an attempted theft in COD Cantt. on 15/16 November 1980 and the previous thefts in COD Cantt. He was placed under arrest under the Army authorities. He remained there for two days from 16th to 18th November 1980, After rogation on the night of 18/19 November 1980, he was being taken back to his cell by two Army escorts during which he managed to free himself but while running he tripped over a small hole and fell on a concrete slab. When he got up and ran again, he was trapped in a barbed wire fence. Then he turned, ran and again fell over a tree stumpt striking against an adjacent angle iron picket before being overpowered by the escorts.

Sep. Kunjan Lazar while struggling to free himself was banged against the angle iron picket and again on the hard ground by the two escorts till he stopped struggling. He was then dragged down the slope of the static water tank by the escorts. this condition when he was brought towards the Quarter-Guard, he colla-The psed and fell on the ground.

Nursing Assistant who was summoned to the spot examined him found him lifeless. According to the medical opinion taken during the of Inquiry, the cause was due to shock as Court dealth result of multiple injuries which ante-mortem and could Were produced by blunt force and that Sep. Kunjan Lazar could have sustained fatal injuries during his escape and subsequent struggle with the two escorts at the time of being captured. GOC Delhi Area has ordered disciplinary action against the two who in the process of capture of Sep. Lazar during his escape bid, force against him.

(ii) Civil carpenter Shri Das-A court of Inquiry was held to investigate the circumstances which Ticket No. 3602 Shri Ramal Das was found dead in the block attached to Control Branch COD Delhi Cantt. on 10th Feb., 1981. The Court did not find any foul play in the death of Shri Ramal Das and opined that—

"Ticket No. 3602 Shri Ramal Das, Civil Carpenter COD Delhi Cantt, went to the latrine cubicle attached to control Branch at about 1315 hrs. on 27-12-80 to attend to a call of nature where he died a natural death due to cardiac arrest."

(iii) L/NK Vardhan—The Court of Inquiry investigating the circumstances in which the NCO was found hanging dead in bath room of unit lines on 6-4-1981 by his colleagues found that prior to committing suicide the NCO was in normal spirits. The Court did not find any play in the death of the NCO and opined that the NCO committed suicide due to family worries in regard to the marriage of his second daughter.

Carbolic soap v/s Lifebuoy

4177. SHRI INDRAJIT GUPTA: SHRI ANANDA PATHAK:

Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 2409 on 2 September, 1981 regarding Lifebuoy soap and Unstarred Question No. 3697 on 27 August, 1974 regarding increase in prices of soaps and state:

- (a) whether Carbolic soap has been treated to be a separate category from toilet soap and laundry soap while examining the pricing of soaps:
- (b) whether Lifebuoy produced by Hindustan Lever has been taken to the Carbolic soap in the above context, if so, the reason therefor:
- (c) whether the net weight of the gross weight including moisture when packed and T.F.M. are relevant consideration in the context of pricing:
- (d) whether toilet soap which includes Lifebuoy is a milled or plodded soap; and
- (e) whether there can be any question of moisture content of permitting the qualifying phrase "when packed" viz., the milled soap; if not the reasons for allowing qualifying phrase or a moisture content when packet much less than 20 per cent to a Lifebuoy cake?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). For payment of excise duty, soaps have been divided into two categories, namely, 'Soap household and laundry', and 'other sorts'. Toilet soap is included in the category of 'other sorts'.

(c) to (e). Acording to the ISI specifications, 'toilet soaps' are required to be milled soap or homogenised soap or both. The tolerances on the declared net weight of packaged commodities, including soaps, are governed by the Standards of Weights and Measures (Packaged Commodities) Rules. Soap is a commodity which undergoes significant variations in weight due to environmental conditions and, hence, the net weight is to be qualified by the expression "when packed". At present, there is no

formal/informal price control on soaps. The total fatty matter (TFM) content of Lifebuoy has not been analysed as the ISI Certification Marks Scheme is voluntary and M/s. Hindustan Lever Ltd., does not subscribe to this Scheme.

Setting up of Cement Grinding Unit at Purulia District of West Bengal

4178. SHRI SATYAGOPAL MISRA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is any proposal for financial participation by the Cement Corporation of India in setting up a cement grinding unit at Purulia district, West Bengal;
 - (b) if so, the details thereof; and
 - (c) the progress made so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). The Cement Corporation of India has proposed setting up of a slag granulation plant at Burnpur and a cement grinding plant at Madhukunda, District Purulia, West Bengal, as a joint venture with the West Bengal Industrial Development Corporation. The details are being finalised.

Amendment to Payment of Bonus Act

4179. SHRI AMAR ROY PRADHAN: Will the Minister of LABOUR be pleased to state:

- (a) whether Government have taken any action so far to amend the Payment of Bonus Act 1965;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATE RAM DULARI SINHA): (a) The Payment of Bonus Act, 1965 was last amended in December, 1980.

(b) and (c). Do not arise.